

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
8	23.5.95	<p>Heard on Misc. Application 264/95.</p> <p>Excepting petitioners 2, 4 and 5, according to the respondents, who are relieved in pursuance of Annexure-13, they have not implemented Annexure-14 in respect of others. That being so, excepting these three petitioners about whom controversy has to be settled after hearing both the parties, we direct that the petition shall be posted for hearing soon after the Summer Vacation. Rest of the petitioners to continue under the respondents as if Annexure-14 does not affect the present condition.</p>	<p>Order No. 4 dt. 19.4.95</p> <p>Notice on OA 264/95 along with copy of order dt. 19.4.95 may be sent to OPP. No. 6, 7 & 8 by Sp. Messenger Rs. 10/- has been deposited on 20.4.95 towards the cost of Sp. Messenger.</p> <p><u>Path</u> 2014</p> <p><u>Chm</u> 20.4.95 S.O.</p> <p>A-D-Boom R-1, R-3 to R-9 R-8 not returned.</p> <p>Counters by R-8 has been filled. for further info. R-1 to R-5 has no response</p> <p>Path 2014</p> <p>Registration</p>
9	4.7.95	<p>It was submitted that the applicants in this case are no longer interested to pursue this case and wish to withdraw the same. Request is agreed to. The petition is disposed of as withdrawn.</p>	<p>23/5 MEMBER (ADMINISTRATIVE)</p> <p>Path 2014 R-8</p>